



**TAMIL NADU LEGISLATIVE ASSEMBLY**  
**(TENTH ASSEMBLY)**

**FIFTH SESSION - SECOND MEETING**  
**(From 12th March 1993 to 30th April 1993)**

**RESUME OF BUSINESS**

**Legislative Assembly Secretariat**  
**Madras 600 009.**



## **PREFACE**

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Second Meeting of the Fifth Session held from the 12th March 1993 to 30th April 1993.

Madras 600 009.  
Dated 12th June 1993.

**C.S. JANAKIRAMAN.**  
*Secretary.*



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**TAMIL NADU LEGISLATIVE ASSEMBLY  
TENTH ASSEMBLY - FIFTH SESSION - SECOND MEETING**

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**RESUME OF BUSINESS TRANSACTED DURING THE MEETING HELD  
FROM 12TH MARCH, 1993 TO 30TH APRIL, 1993.**

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**I. SUMMONS.**

Summons for the Second Meeting of the Fifth Session of the Tenth Tamil Nadu Legislative Assembly were issued to Members on the 19th February, 1993 in D.O. Letter No. 4064/93-2 TNLAS (BI), dated the 19th February 1993.

**II. DURATION OF THE MEETING.**

The Second Meeting of the Fifth Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 12th March 1993 and adjourned sine die on the 30th April 1993.

**III. SITTINGS OF THE ASSEMBLY.**

The Tamil Nadu Legislative Assembly met for 30 days during the period from the 12th March, 1993 to 30th April 1993 on the following dates:-

12th March 1993, 15th March, 1993, 16th March, 1993, 17th March, 1993, 18th March, 1993, 19th March, 1993, 22nd March, 1993, 23rd March, 1993, 29th March, 1993, 30th March, 1993, 31st March, 1993, 1st April 1993, 2nd April, 1993, 6th April, 1993, 7th April, 1993, 8th April, 1993, 12th April, 1993, 13th April, 1993, 15th April 1993, 16th April, 1993, 19th April, 1993, 20th April, 1993, 21st April, 1993, 22nd April, 1993, 23rd April, 1993, 26th April, 1993, 27th April, 1993, 28th April, 1993, 29th April, 1993, and 30th April, 1993.

It also met in the evening for 5 days on the following dates:-

1st April, 1993, 15th April, 1993, 22nd April, 1993, 23rd April 1993 and 26th April, 1993.

In terms of hours, it sat for 141 hours and 39 minutes.

**IV. PROROGATION.**

The Fifth Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from the 2nd June 1993-vide S.O. Ms. No. 124, Legislative Assembly Secretariat, dated the 3rd June 1993.

## V. OBITUARY REFERENCES.

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:

<i>Sl. No.</i>	<i>Name.</i>	<i>Constituency.</i>	<i>Period in which served as member.</i>	<i>Date of demise.</i>	<i>Date on which reference was made in the Assembly.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru K. Subrahmaniyam.	Coimbatore Town, General, Urban.	1946-1951	19th February, 1993.	15th March, 1993.
2.	Thiru M. Gurusamy alias Annadasan	Thiruverambur	1980-1984 1985-1988	1st March, 1993.	Do.
3.	Thiru Swaminatha Merkondar.	Thiruvaiyaru	1957-1962	22nd April, 1993.	28th April, 1993.

All the Members stood in silence for two minutes as a mark of respect to the deceased.

## VI. CONDOLENCE RESOLUTIONS

(1) On the 15th March, 1993 Hon. Thiru R. Muthiah, Speaker placed the following Condolence Resolution before the House:-

"பம்பாய் நகரில் கடந்த 12/3/1993 வெள்ளிக்கிழமை அன்று கேந்திரமாக பல இடங்களிலும் மாடிக்கட்டிடங்களிலும் பயங்கரமான வெடிகுண்டுகளை நாச சக்திகள் சில வெடிக்கச் செய்து பேரழிவினை உண்டாக்கி. முந்நூறுக்கும் அதிகமான உயிர்ச்சேதங்களை உண்டாக்கிய சோகச் செய்தி அறிந்து இப்பேரவை பெரிதும் அதிர்ச்சியும், வேதனையும் அடைகிறது. இந்திய நாடு முழுவதும் அதிர்ச்சியடையச் செய்திட்ட இக்கொடிய மனிதாபிமானமற்ற கொலைவெறிச் செயலுக்கு இப்பேரவை தனது கடும் கண்டனத்தைத் தெரிவித்துக் கொள்கிறது.

இக்கொடிய செயலுக்கு காரணமான அனைத்து நாசசக்திகளையும் கண்டறிந்து கூண்டோடு அவற்றை அழித்தொழிக்க வேண்டுமென மத்தியப் பேரரசையும், மராட்டிய மாநில அரசையும் இப்பேரவை கேட்டுக்கொள்கிறது.

இக்கொடிய வெடிகுண்டு வெடிப்பால் நூற்றுக் கணக்கில் தங்கள் இன்னுயிரை இழந்து விட்ட அப்பாவி மக்களுக்கும் அவர் தம் குடும்பத்தினருக்கும், ஆயிரத்திற்கு அதிகமாகப் படுகாயமுற்றுப் பரிதவிப்பிற்கு ஆளாகியுள்ளோருக்கும் பெருஞ்சேதத்திற்கு ஆளாகியுள்ள பம்பாய் மக்களுக்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தையும் ஆறுதலையும் தெரிவித்துக்கொள்கிறது.

The above Resolution was adopted *nem con* and the House stood in silence for two minutes as a mark of respect to the deceased.

(2) On the 15th March, 1993, Hon. Dr. V.R. Nedunchezhiyan Leader of the House moved the following two Condolence Resolutions, namely:

(i) "1952 ஆம் ஆண்டு முதல் 1957 ஆம் ஆண்டு வரை திருநெல்வேலி மாவட்டம் சேரன்மாதேவி தொகுதியிலிருந்தும், 1962 ஆம் ஆண்டு முதல் 1967 ஆம் ஆண்டு வரை திருநெல்வேலி மாவட்டம் ஆலங்குளம் தொகுதியிலிருந்தும் இருமுறை தேர்ந்தெடுக்கப்பட்டு தமிழ்நாடு சட்டமன்றப் பேரவை உறுப்பினராகவும், 1962 ஆம் ஆண்டு முதல் 1967 ஆம் ஆண்டு வரை தமிழ்நாடு சட்டமன்றப் பேரவையின் தலைவராகவும் விளங்கி பேரவையின் மரபுகளையும், கண்ணியத்தையும் கட்டிக் காத்தவர் என்று அனைவராலும் போற்றத்தக்க வகையில் பணியாற்றிய திரு எஸ். செல்லபாண்டியன் அவர்கள் 18/2/1993 ஆம் நாளன்று மறைந்தமைக் குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக் கொள்கிறது. அவரது மறைவால் வருந்தும் குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்து பரிவையும், இரங்கலையும் தெவித்துக்கொள்கிறது."

(ii) "தமிழ்நாடு சட்டமன்றப் பேரவையின் முன்னாள் உறுப்பினரும் முன்னாள் அமைச்சருமான திரு அன்பில் பெ. தர்மலிங்கம் அவர்கள் 5/3/1993 அன்று மறைவுற்ற செய்தி கேட்டு இப்பேரவை மிகவும் ஆழ்ந்த வருத்தத்தைத் தெரிவித்துக்கொள்கிறது.

திரு அன்பில் பெ. தர்மலிங்கம் அவர்கள் 1962-ஆம் ஆண்டு முதல் 1967 ஆம் ஆண்டு வரை திருச்சிராப்பள்ளி மாவட்டம் லால்குடி தொகுதியிலிருந்தும், 1971 ஆம் ஆண்டு முதல் 1976 ஆம் ஆண்டு வரை திருச்சி-1 தொகுதியிலிருந்தும் மற்றும் 1980 ஆம் ஆண்டு முதல் 1984 ஆம் ஆண்டு வரை லால்குடி தொகுதியிலிருந்தும் மூன்று முறை தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு நல்ல முறையில் பணியாற்றியுள்ளார். மேலும் 1971 ஆம் ஆண்டிலிருந்து 1975 ஆம் ஆண்டு வரை தமிழ்நாடு அமைச்சராகப் பல்வேறு துறைகளுக்கு பொறுப்பேற்று செவ்வனே பணியாற்றியுள்ளார்.

அவரது மறைவு குறித்து அவரை இழந்து விட்ட அவரின் குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக்கொள்கிறது."

The Leader of the Opposition and Leaders of Parties also spoke on the Resolutions.

The Hon. Speaker also associated himself with the sentiments expressed by others.

The Resolutions were adopted nem com. and the House observed silence for two minutes and then adjourned for a short time as a mark of respect to the deceased.

## VII. QUESTIONS

560 Starred Questions and three Short Notice Questions were answered on the floor of the House. Answers to 2,900 Unstarred Question were also placed on the Table of the House.

**VIII. STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE  
TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

During the period under Review, Six Statements were made under Rule 110 of the Tamil Nadu Legislative Assembly Rules on the following matters of public importance:-

<i>Serial Number and date.</i> (1)	<i>Statement made by</i> (2)	<i>Subject.</i> (3)
1. 16th March, 1993.	Hon. Thiru D. Jayakumar, Minister for Backward Classes and Fisheries.	Constitution of Third Backward Classes Commission.
2. 12th April, 1993	Hon. Thiru S.D. Somassundaram, Minister for Revenue.	Withdrawal of strike by the Village Officers in Tamil Nadu.
3. 26th April, 1993	Hon. Dr. J. Jayalalitha, Chief Minister.	Inclusion of Christian Vanniakula Kshatriya Community in the list of Most Backward Classes.
4. Do	Hon. Thiru S.D. Somasundaram, Minister for Revenue.	Revision of Pay Scales of Village Assistants in the State.
5. 27th April 1993	Hon. Dr. J. Jayalalitha, Chief Minister	Increase in the procurement prices of Milk in Tamil Nadu.
6. 28th April, 1993	Hon. Thiru G. Viswanathan, Minister for Food and Co-operation.	Lifting of restrictions on the movement of paddy and rice in the Cauvery delta region from the 1st of May 1993 in tune with the current liberalisation policy.

### IX. ADJOURNMENT MOTIONS.

The following notices of Motions for adjournment of business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both Members and Hon. Ministers concerned.

<i>Serial number and date.</i> (1)	<i>Name of Members.</i> (2)	<i>Subject</i> (3)
1. 1st April 1993	Thiruvallargal G. Palaniswamy, Elamvazhuthi Dr. D. Kumaradas, N.S. Palanisamy, S.R. Balasubramoniyan (Leader of Opposition) Kumari Ananthan, P. V. Rajendran S. Peter Alphonse, E. Sampath, R. Eswaran, S. Daniel Raj, Polur Varadhan, P. Ponnusamy K.A. Manoharan, R. Appu Natesan V. Dhandayuthapani, S. Panneerselvam R. Singaram, G. Janakiraman, S. Balakrishnan Tmt. Ramani Nallathambi	Police lathi charge on the farmers rally at Kovilpatti in Chidambaranar district.
2. 12th April, 1993	S.R. Balasubramoniyan (Leader of Opposition) S. Ramachandran, V. Dhandayuthapani C. Gnanasekaran, S.S. Rama Subbu K.R. Ramasamy Ambalam, P.V. Rajendran Dr. D. Kumaradas, R. Singaram, C. Swaminathan, S. Peter Alphonse K. Selvaraj, S. Alagiri, S. Daniel Raj Tmt. Ramani Nallathambi, B. Ranganathan	Attack by the sandalwood smuggler Veerappan in the forest of Karnataka near Palar on the inter State border killing 21 persons belonging to the Tamil Nadu Police Patrol and injuring the Superintendent of Police Thiru Gopalakrishnan and four Karnataka State Reserve Police men.
3. 27th April, 1993	S. Daniel Raj, S.S. Ramasubbu, M. Sundaradoss, R. Singaram	Death of a person in custody at Ernai Police Station in Chidambaranar district and the consequent unrest of the public in that area.
4. 28th April, 1993	S.R. Balasubramoniyan,(Leader of Opposition) V. Dhandayuthapani, C. Swaminathan P. Ponnusamy, C. Gnanasekaran V. Balaraman, K. Kandasamy Elamvazhuthi	Quashing of recognition orders of the Government of Tamil Nadu given to 175 Teachers Training Institutes in Tamil Nadu by the Madras High Court.

### X. CALLING ATTENTION STATEMENTS.

34. Call Attention statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Ministers.</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject</i> (4)
1. 18th March 1993	Thiru R. Singaram	Hon. Minister for Transport.	Operation of Town buses in disrepair conditions from Peravurani Cholan Transport Corporation Depot.
2. 23rd March 1993	Thiruvargal R. Singaram C. Swaminathan and R. Thamaraikani	Hon. Minister for Education.	The need to appoint teachers in vacant posts that have arisen in Government Schools.
3. Do.	Thiru M. Chinnasamy	Hon. Minister for Labour.	The Agitation of the Labourers retrenched from the - Pugalur Sugar Mills in Tiruchirappalli District.
4. 31st March 1993	Thirumathi K. Maria-Mul- Aasia and Thiru M. Chinnasamy	Hon. Minister for Public Works.	The unlawful tapping of water through electric motors in Amaravathi river near Sankarandanpalayam.
5. 31st March 1993	Thiruvargal Singai Govindaraju K.P. Raju V.K. Lakshmanan.	Hon. Minister for Labour.	The closure of Lakshmi Group Mills in Coimbatore District.
6. 1st April 1993	Thiru R. Singaram	Hon. Minister for Transport	The discontinuance of Maruthupandiar Transport Corporation Bus Service between Madurai and Peravurani.
7. Do.	Tmt. A.S. Ponnammal.	Hon. Minister for Public Health.	Damage caused by recent floods in Nilakkottai Constituency in Dindigul Anna District.

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Ministers.</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject</i> (4)
8. 2nd April 1993	Thiruvallargal K. Thavasi O.R. Ramachandran Tmt. R. Pandiammal	Hon. Minister for Education.	Unsatisfactory functioning of Muthuramalinga Thevar College in Usilampatti.
9. 6th April 1993	Thiru S. Ramachandran	Hon. Minister for Education.	Situation resulting from the circular issued by the Central Government that qualification in Hindi would be a must for securing jobs in All India Radio.
10. Do.	Thiru K. Lawrence	Hon. Minister for Health.	Prevalence of Elephantiasis in Padmanabhapuram area in Kanyakumari District.
11. 7th April 1993	Thiruvallargal G. Palanisamy V. Palanisamy	Hon. Minister for Labour.	The strike by the workers on Dhanalakshmi Mills, Tiruppur from 12-3-1993.
12. 8th April 1993	Thiru T. VEDIYAPPAN	Hon. Minister for Local Administration.	Drinking water scarcity in Pennathur Town Panchayat in North Arcot Ambedkar District.
13. 12th April 1993	Thiruvallargal G. Palanisamy C. Swaminathan R. Thangaraju G. Janakiraman K.A. Manoharan H.M. Raja Tmt. Ramani Nallathambi M. Sundaradoss Tmt. J. Logambal Dr. D. Kumaradas Dr. (Tmt.) S. Manimegalai.	Hon. Minister for Health	The damage caused by the smoke let out from the cement factory in Ariyalur.

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Ministers.</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject</i> (4)
14. Do.	Tmt. K. Maria-Mul Aasia Thiru E. Ravikumar.	Hon. Minister for Backward Classes and Fisheries.	Sand Deposit in the mouth of the Pulicat Lake.
15. 13th April 1993	Thiru R. Singaram	Hon. Minister for Education.	The dilapidated condition, of Perumagalur Higher Secondary School in Peravurani Constituency.
16. 13th April 1993	Thiru C. Ramaswami	Hon. Minister for Transport.	Discontinuance of transport service in Korapattu area of Kalvarayan Hills in Sankarapuram Constituency.
17. 15th April 1993	Thiru C. Gnanasekaran	Hon. Minister for Local Administration.	Encroachment in Long Bazaar in Vellore.
18. Do.	Thiru V. Thambusamy	Hon. Minister for Labour.	Blocking of the fast under taken by the labourers of Good will Textile Mills in Midukkampatti in Vedesandur Taluk.
19. 16th April 1993	Thiru S. Gandhirajan	Hon. Minister for Revenue.	The need to announce Vedesandur Constituency in Dindigul Anna District as Drought affected area.
20. Do	Tmt. Ramani Nallathambi.	Hon. Minister for Education.	The difference of two years among those who undergo teacher training after finishing Tenth Standard and Twelfth Standard.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Ministers.</i>	<i>Minister who made the statement.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
21. 20th April 1993	Thiru Polur Varadhan	Hon. Minister for Public Works.	Non-availability of water for irrigation for about 3,000 acres of ayacut covered by Chembarambakkam lake.
22. 20th April 1993	Dr. A. Sridharan	Hon. Minister for Public Works.	Damaged condition of the bridges and roads in Pollachi-Valparai Highways.
23. 21st April 1993	Thiru K.P. Raju	Hon. Minister for Education.	Non-payment of four months salary and Pongal gifts to the lecturers and staff of C.P.M. College in Perur Constituency.
24. 22nd April 1993	Thiru M. Dhanapal	Hon. Minister for Health	The damage caused due to the effluent from Messrs. White House Process in Pudupakkam Village, Tiruporur Union, of Chengalpattu-M.G.R. District.
25. 23rd April 1993	Dr. Jaison Jacob	Hon. Minister for Transport.	Discontinuance of Pattukottai Alagiri Transport Corporation Bus Service from Arni to Bangalore.
26. Do.	Thiruvalargal T.M. Rangarajan. S. Jayakumar.	Hon. Minister for Food and Co-operation.	Scarcity of milk in Madras City.
27. 26th April 1993	Tmt. K. Maria-Mul-Asia	Hon. Minister for Transport.	The construction of commercial complex near Vedanthangal Lake.

<i>Serial Number and date on which the statement was made.</i> (1)	<i>Name of the Members who called the attention of the Ministers.</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject</i> (4)
28. 27th April 1993	Thiru M. Chinnasamy	Hon. Minister for Public works.	Illegal digging of wells in Noyyal catchment area in Karur Taluk.
29. 27th April 1993	Thiru R. Singaram	Hon. Minister for Backward Classes and Fisheries.	The need to issue new identity cards to the fishermen in Peravurani Constituency and also to issue duplicate identity cards to those who have lost the original.
30. 28th April 1993	Thiru T. Moorthy	Hon. Minister for Backward Classes and Fisheries.	Encroachment of arable lands belonging to Adi-Dravidars in Kollidam Union for shrimp culture.
31. 29th April 1993	Dr. P. Veerapandiyan	Hon. Minister for Revenue.	Damage caused due to fire to the houses belonging to the tribals in Kullathur Village in Chengam Constituency.
32. Do.	Thiru G. Palanisamy	Hon. Minister for Public Works.	Breach in Arichandra river due to the growth of Red Physic nut near Alathampadi in Nagapattinam Quaide-E-Milleth district.
33. 30th April 1993	Dr. S. Sundararaj	Hon. Minister for Local Administration.	Dilapidated condition of the Municipal Primary School in Melachathiram in Paramakudi Municipality.
34. 30th April 1993	Thiru S. Shanmuganathan	Hon. Minister for Labour.	Closure of Nizam Paper and Boards in Pullanviduthi in Alangudi Constituency.

Besides this, on the 30th April 1993 six Notices of Call Attention on matters of urgent public importance were also tabled and the statements thereon were laid on the Table of the House by the Ministers concerned.

## **XI. STATEMENT UNDER RULE 113 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.**

On the 30th April 1993, Thiru V. Thambusamy pointed out under Rule 113 of the Assembly Rules the inaccuracies in the Statement of Hon. Dr. C. Aranganayagam, Minister for Education while opposing the adjournment motion in the House on the 28th April 1993 that the break-up of recognition given by the Government to the Teachers Training Institute are 98 by Court Order, 53 by Court directive and 24 at the Government's insistence totalling 175, whereas in the affidavit filed by the Director of School Education before the Court it is stated that recognition granted are 116 and 59 institutes in two sets totalling 175.

Hon. Minister for Education replied that some confusion in the judgement has arisen because of the inclusion of 59 institutes in it which did not have recognition beyond 31st May 1992 and that the Government granted recognition to some 24 Hindu Institutes only to maintain a balance with the minority institutes which were able to secure recognition through Court intervention.

After the clarification by Hon. Minister for Education, Hon. Speaker said no further debate is needed in the matter.

## **XII. STATEMENT UNDER RULE 212 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES:**

On the 29th April, 1993, Hon. Thiru K.A. Sengottaiyan, Minister for Transport laid on the Table of the House a statement under Rule 212 of the Tamil Nadu Legislative Assembly Rules in regard to the formation of the Puratchi Thalaivar M.G.R. Transport Corporation Limited.

## **XIII. LEGISLATIVE BUSINESS.**

During the period, twenty-four Bills were introduced and all the Twenty-four Bills were considered and passed, the details of which are as follows:

<i>Serial number</i> (1)	<i>Title of the Bill.</i> (2)	<i>Date of introduction</i> (3)	<i>Date of consideration and passing.</i> (4)
1	The Tamil Nadu Legislature (Prevention of Disqualification) Amendment Bill, 1993 (L.A. Bill No. 4 of 1993).	16th March 1993	23rd March 1993
2	The Tamil Nadu Appropriation (Vote on Account) Bill, 1993 (L.A. Bill No. 5 of 1993).	23rd March 1993	29th March 1993

<i>Serial number</i> (1)	<i>Title of the Bill.</i> (2)	<i>Date of introduction</i> (3)	<i>Date of consideration and passing.</i> (4)
3.	The Tamil Nadu Appropriation Bill, 1993 (L.A. Bill. No. 6 of 1993).	Do.	Do.
4.	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1993 (L.A. Bill No. 7 of 1993).	31st March 1993	29th April 1993
5.	The Tamil Nadu Dr. M.G.R. Medical University, Madras (Amendment) Bill, 1993 (L.A. Bill No. 8 of 1993)	2nd April 1993	Do.
6.	The Tamil Nadu Contingency Fund (Amendment) Bill, 1993 (L.A. Bill No. 9 of 1993)	7th April 1993	Do.
7.	The Tamil Nadu Entertainments Tax (Amendment) Bill, 1993 (L.A. Bill No. 10 of 1993).	8th April 1993	Do.
8.	The Madras University and the Madurai Kamaraj University (Amendment) Bill, 1993 (L.A. Bill No. 11 of 1993).	13th April 1993	30th April 1993
9.	The Tamil Nadu Special Security Group Bill, 1993 (L.A. Bill No. 12 of 1993).	16th April 1993	29th April 1993
10.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1993 (L.A. Bill No. 13 of 1993).	20th April 1993	Do.
11.	The Tamil Nadu Additional sales Tax (Amendment) Bill, 1993 (L.A. Bill No. 14 of 1993).	27th April 1993	Do.
12.	The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1993. (L.A. Bill No. 15 of 1993).	27th April 1993	29th April 1993

<i>Serial number</i> (1)	<i>Title of the Bill.</i> (2)	<i>Date of introduction</i> (3)	<i>Date of consideration and passing.</i> (4)
13.	The Criminal Laws (Tamil Nadu Amendment) Bill, 1993. (L.A. Bill No. 16 of 1993).	Do.	Do.
14.	The Tamil Nadu Appropriation (No.2)Bill , 1993 (L.A.Bill No.17 of 1993)	Do	Do
15.	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1993. (L.A. Bill NO. 18 of 1993).	28th April 1993	30th April 1993
16.	The Tamil Nadu Motor Vehicles Taxation (Second Amendment) Bill, 1993. (L.A. Bill No. 19 of 1993).	Do.	Do.
17.	The Parambikulam - Aliyar Project (Regulation of Water Supply) Bill, 1993. (L.A. Bill No. 20 of 1993).	Do.	Do.
18.	The Tamil Nadu Prohibition (Amendment) Bill, 1993. (L.A. Bill No. 21 of 1993).	29th April 1993	Do.
19.	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1993. (L.A. Bill No. 22 of 1993).	Do.	Do.
20.	The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1993. (L.A. Bill No. 23 of 1993).	Do.	Do.
21.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1993. (L.A. Bill No. 24 of 1993).	Do.	Do.
22.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1993. (L.A. Bill No. 25 of 1993).	Do.	Do.
23.	The Tamil Nadu General Sales Tax (Third Amendment) Bill, 1993 (L.A. Bill No. 26 of 1993).	29th April 1993	30th April 1993

<i>Serial number</i> (1)	<i>Title of the Bill.</i> (2)	<i>Date of introduction</i> (3)	<i>Date of consideration and passing.</i> (4)
24.	* The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Amendment Bill, 1993. (L.A. Bill No. 27 of 1993).	30th April 1993	Do.

\* Rules 30, 130 and 132 of the Tamil Nadu Legislative Assembly Rules were suspended and the Bill introduced, considered and passed on the same day.

#### **XIV. FINANCIAL BUSINESS**

(1) The Budget for the year 1993-94 was presented to the Legislative Assembly by Hon. Dr. V.R. Nedunchezian, Minister for Finance on the 12th March 1993.

The General Discussion on the Budget took place for 6 days on the following dates:

15th March, 1993, 16th March, 1993, 17th March, 1993, 18th March, 1993, 19th March, 1993 and 22nd March, 1993.

The Hon. Minister for Finance replied to the Debate on the 19th March, 1993 and 22nd March, 1993.

Discussion on the Voting of Demands for Grants took place on the following dates:

22nd March 1993, 23rd March 1993, 29th March 1993, 30th March 1993, 31st March, 1993, 1st April 1993, 2nd April 1993, 6th April 1993, 7th April 1993, 8th April 1993, 12th April 1993, 13th April 1993, 15th April 1993, 16th April 1993, 19th April 1993, 20th April 1993, 21st April 1993, 22nd April 1993, 23rd April 1993, 26th April 1993 and 27th April 1993.

Voting on Demands for Grants lasted for 21 days from 22nd March 1993 to 27th April 1993.

Out of 4,229 Cut Motions received 3,805 were admitted of which only 42 were actually moved in the House. After the discussion on the Demands were over, the Cut Motions were either withdrawn or deemed to have been withdrawn by leave of the House. All the 61 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure. (Page No. 42).

The Tamil Nadu Appropriation (No. 2) Bill, 1993 (L.A. Bill No. 17 of 1993) relating to the Budget for the year 1993-94 was introduced in the Assembly on the 27th April 1993 and was considered and passed on the 28th April 1993.

(2) On the 22nd March 1993, Hon. Minister for Finance laid on the Table of the House, the Demands for Advance Grants (Vote on Account) for the year 1993-94. On the 23rd March 1993 Hon. Minister for Finance moved the Demands for Advance Grants (Vote on Account) for the year 1993-94 and it was put and carried and grants were made. The Appropriation Bill relating to the Advance Grants (Vote on Account) i.e. The Tamil Nadu Appropriation (Vote on Account) Bill, 1993 (L.A. Bill NO. 5 of 1993) was introduced on the 23rd March 1993 and was taken up for consideration on the 29th March 1993 and passed on the same day.

(3) On the 22nd March 1993, the Hon. Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 1992-93. On the 23rd March, 1993 the demands for Grants for Final Supplementary Estimates for 1993-93 were put to vote and carried. The Appropriation Bill relating to Final Supplementary Statement of Expenditure for 1992-93 i.e. The Tamil Nadu Appropriation Bill, 1993 (L.A. Bill No. 6 of 1993) was introduced on the 23rd March 1993 and was taken up for consideration on the 29th March 1993 and passed on the same day.

### **XV. RESOLUTION FOR REMOVAL OF SPEAKER**

On the 2nd April 1993,

Thiru S.R. Balasubramoniyam, Leader of the Opposition

Thiru S. Daniel Raj

Thiru S. Alagiri

Thiru R. Appu Nadesan

Thiru E. Sampath

Thiru A. Pauliah

Thiru S. Rajaraman

Thiru K.V.V. Rajamanickam

Thiru R. Singaram

Thiru P.R.S. Venkatesan

Thiru G. Kalan

Thiru P. Ponnusamy

Thiru V. Dhandayudapani

Thiru U. Balaraman

Thiru S.M. Krishnan

Thiru P. Abaranji

Thiru G. Janakiraman

Thiru M. Sundarasami

Thirumathi Ramani Nallathambi

Thirumathi A.S. Ponnammal

Thirumathi J. Logambal

Thiru S. Peter Alphonse

Thiru D. Sudarsanam

Thiru S. Puratchimani

Thiru A. Deivanayagam

Thiru Kumari Ananthan

Thiru P.V. Rajendran

Thiru R. Palanisamy

Thiru C. Swaminathan  
 Thiru K. Kandasamy  
 Thiru S. Balakrishnan  
 Thiru K. Selvaraj  
 Thiru R. Thangaraju  
 Thiru S. Panneer selvam  
 Thiru H.M. Raju  
 Thiru K.R. Ramasamy

gave notice of the following Resolution under Rule 68 of the Assembly Rules.

"That this House resolves to remove Hon'ble Thiru Sedapatti R. Muthiah from the Office of the Speaker".

As per the statutory requirement under Article 179 of the Constitution of India, the Resolution was included in the List of Business for the 19th April 1993.

On the 19th April, 1993, Hon. Prof. Ponnusamy, Deputy Speaker who was in the Chair read out the names of the Members who had given notice and the text of the Resolution and asked the House whether leave is granted for the Resolution. As more than 35 Members stood in favour of the Resolution, Hon. Deputy Speaker announced that leave has been granted and that the Resolution will be taken up for discussion forthwith. He asked Thiru S.R. Balasubramoniyam, Leader of Opposition to move the Resolution. The Leader of Opposition promptly moved the Resolution. But it was not seconded by any Member of the Congress Party. Hon. Deputy Speaker therefore announced that as the Resolution has not been seconded, the matter is forthwith dropped under Rule 79 (2) of the Assembly Rules.

## **XVI. GOVERNMENT MOTIONS**

(1) On the 18th March, 1993, Hon. Dr. V.R. Nedunchezhiyan Minister for Finance (Leader of the House) moved the following motion.

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 19th March, 1993 and the House do resolve to transact Government business".

The motion was adopted *nem con.*

(2) On the 19th March 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on 22nd March, 1993 and the House do resolve to transact Government business".

The motion was adopted *nem con.*

(3) On the 23rd March, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 29th March 1993 and the House do resolve to transact Government business."

The motion was adopted *nem con.*

(4) On the 29th March, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Member of the House Thiru R. Thamaraikkani who is present in the House be suspended for a week under Rule 121 (2) of the Tamil Nadu Legislative Assembly Rules for continuously functioning against the Rules of the House and for often disturbing the proceedings of the House".

The motion was put to vote and adopted unanimously.

(5) On the 31st March, 1993, Hon. Dr. V.R. Nedunchezhiyan Minister for Finance (Leader of the House) moved the following motion:-

"That the Member of the House Thiru R. Thamaraikkani be suspended from the service of the House for the remainder of the session as against the motion adopted by the House on 29th March 1993 suspending for a week, as his activities are highly condemnable and of grievous nature".

The motion was put to vote and adopted unanimously.

(6) Election of Sixteen Members to the Committee on Estimates-On the 15th April, 1993, Hon. Dr.V.R. Nedunchezhiyan, Leader of the House moved the following motion:-

"That with reference to Rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Estimates for the year 1993-94.

The motion was put to vote and carried:

(7) Election of Sixteen Members to the Committee on Public Accounts. -On the 15th April 1993 Hon. Dr. V.R. Nedunchezhiyan Leader of the House, moved the following motion:-

"That with reference to Rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1993-94".

The motion was put to vote and carried.

(8) Election of Sixteen Members to the Committee on Public Undertakings.-On the 15th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House, moved the following motion:-

"That with reference to Rule 211 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Undertakings for the year 1993-94."

The motion was put to vote and carried.

(9) Election of Fourteen Members to the Committee of Privileges.-On the 15th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House, moved the following motion:-

"That with reference to Rule, 227 of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect fourteen Members to be Members of the Committee of Privileges for the financial year 1993-94."

The motion was put to vote and carried.

(10) On the 19th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on 20th April, 1993 and the House do resolve to transact Government business".

The motion was adopted *nem con.*

(11) On the 29th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Report of the Committee of Privileges on 'Current' presented to the House on the 29th April, 1993 be taken into consideration under Rule 229 (b) of the Tamil Nadu Legislative Assembly Rules and that this House agrees with the recommendation contained in the Report under Rule 229(d) of the Tamil Nadu Legislative Assembly Rules".

The motion was put to vote and adopted

(12) On the 30th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Report of the Committee of Privileges on 'Illustrated weekly of India' presented to the House on 30th April, 1993 be taken into consideration and that this House agrees with the recommendations contained in the said Report".

The motion was put to vote and adopted

(13) On the 30th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Report of the Committee of Privileges in regard to a matter of privilege raised against Dr. D. Kumaradas, M.L.A., presented to the House on 30th April, 1993 be taken into consideration and that this House agrees with the recommendations contained in the said Report."

The motion was put to vote and adopted

(14) On the 30th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

That the Report of the Committee of Privileges in regard to the matter of privilege raised against Thiru R. Vetricondan presented to the House on 29th April, 1993 be taken into consideration and that this House agrees with the recommendations contained in the said Report."

The motion was put to vote and adopted

(15) On the 30th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That under Rule 30(3) of the Tamil Nadu Legislative Assembly Rules, in item No. V. 'Government Bills (Consideration)' in today's Agenda, Serial No. 10 the Parambikulam Aliyar Project (Regulation of water supply) Bill, 1993 (L.A. Bill No. 20 of 1993) be taken up for consideration and passing before Serial Nos. 4 to 9 in the same item."

The motion was put to vote and adopted

(16) On the 30th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132, be suspended and the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of work) Amendment Bill, 1993 (L.A. Bill No. 27 of 1993) be taken up for consideration and passing to-day (30th April 1993) itself."

The motion was unanimously adopted

(17) On the 30th April, 1993, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die."

The motion was put to vote and carried *nem con*.

## **XVII. PRIVILEGE MATTERS**

(1) On the 15th March, 1993, Thiru S. Peter Alphonse raised a matter of privilege over the assault on him on the 12th March, 1993 in the Legislator's Hostel premises by three persons belonging to the A.I.A.D.M.K. Party, thus preventing him from discharging his duties as a legislator.

Hon. Dr. J. Jayalalitha, Chief Minister intervened and said that the three persons involved in the assault on Thiru S. Peter Alphonse have been arrested and remanded to custody and that they have been removed from the membership of the party.

Hon. Speaker said that he would give his ruling in the matter after getting reports from the police on the incident and obtaining the statement from the accused Thiru Sudha Gopal.

On the 30th April, 1993, Hon. Speaker ruled that since the accused in the case Sudha Gopal has filed an affidavit in the Court charging that the Congress member Thiru S. Peter Alphonse had collected Rs.1 lakh from him as part payment to help him secure a gas agency, but failed to keep promise nor did he return the money and as the matter has gone to the court, taking up this issue in the Legislature would hamper the Court case and therefore ruled that the conflicting claim made it impossible to treat it as a confirmed matter of breach of privilege.

(2) On the 31st March, 1993, Thiru S. X. Rajamannar raised a matter of privilege against the Madras Doordharshan Kendra for broadcasting a false news bulletin on the 25th March, 1993 that the Congress members walked out of the House fearing assault on them.

Hon. Speaker said that though there was prima facie case for breach of privilege, he would get an explanation from the T.V. authorities before giving his ruling.

On the 29th April, 1993, Hon. Speaker ruled that he would drop the matter with a severe warning to the authorities of the Madras Doordharshan for distorted coverage of the proceedings of the House adopted in its news bulletin on the 30th March, 1993, and hoped that T.V. coverage would be fair at least in future.

(3) On the 2nd April, 1993, Thiru T.M. Rangarajan raised a matter of privilege against Thiru S.R. Balasubramoniyam, Leader of the opposition for giving publicity to notice of resolution for the removal of the Speaker given by about 34 Congress Members since the Tamil daily 'Dinakaran' has mentioned the name of Leader of Opposition as the source which is against the Rule 36(5) of the Assembly Rules and that the news report has affected his individual privilege and that of the House as a whole.

Thiru S.R. Balasubramoniyam, Leader of the Opposition denied in the House, on that day as follows:

"I have not made it public and I will not make it public. It was not from me . . . But I do not know the source".

Hon. Prof. K. Ponnusamy, Deputy Speaker who was in the chair said as particular Tamil Daily has carried the report mentioning Thiru S.R. Balasubramoniyam as the source there was prima facie case of breach of privilege and hence he was referring the matter to the Committee of Privileges for its examination and report.

Thiru S.R. Balasubramoniyam, Leader of the Opposition objected to this and said that it was not proper for the chair to send the issue to the Committee of privileges after his denial of the charge.

Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance and the Leader of the House intervened and said that since the Leader of Opposition has denied making any statement to the press, it is for the Chair to enquire with the newspaper as how it carried the report and consider whether there was any breach of privilege.

Hon. Deputy Speaker said that as per the suggestion of the Leader of the House letters would be sent to all newspapers seeking clarification as to how the news item was published.

On the 30th April, 1993, Hon. Speaker ruled that as the Editor of Dinakaran has not responded to his notice asking 'whether the Leader of Opposition has issued a statement regarding the notice of Resolution for removal of Speaker, he is suo-motu referring the issue under Rule 226 of the Assembly Rules to the Committee of Privileges for its examination and report.

(4) On the 6th April, 1993, Thiru Kumari Anandhan raised a matter of privilege against another member of the Assembly Thiru V.P.R. Ramesh for having threatened him with elimination for his speech in the House mentioning the name of Thiru V.P.R. Ramesh in the signing a B.J.P. Memorandum.

Hon. Speaker asked Thiru V.P.R. Ramesh to explain his position. He said that what he had told Thiru Kumari Anandhan was that he did not have his oratorical excellence and he has great regard for the senior member.

Hon. Speaker, therefore, ruled that he is dropping the matter in view of Members, denial of such an incident.

(5) On the 26th April, 1993, Thiru Elamvazhuthi raised a matter of privilege against Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance and the Leader of the House for having given wrong information to the House that Thiru C. Gnanasekaran and himself were released after they had signed personal bail bonds, whereas they were actually released by the Magistrate following the Government's statement that their remand was not sought, and that the wrong information has violated his individual freedom as well as the privilege of the House.

Hon. Leader of the House in his reply said that he had only referred to the signing of personal search register after their arrest by the two Members and that he had not deliberately distorted the facts.

After this clarification by the Hon. Leader of the House, Hon. Speaker disallowed the privilege motion.

(6) On the 27th April, 1993, Thiru Kumari Anandhan raised a matter of privilege against Thiru S.D. Somasundaram, Minister for Revenue for his remarks in the House on 10th February 1993 that people would laugh if the Congress laid claim to the struggle to safeguard Tamil language, and that Thiru Vi. Kalyanasundaram was exiled from the State during the British rule which were contradictory to facts and that the statements have violated the privileges of the House.

Thiru Kumari Anandhan narrated the contribution of the Congress for the cause Tamil from the pre-independence day to the present day.

Hon. Thiru S.D. Somasundaram, Minister for Revenue however stood his ground and said that the action of the Congress including attempt to impose Hindi had done more harm to Tamil than good. The people had not accepted the Congress as the crusader of Tamil and the party's claim were only by sympathy. On the question of Thiru Vi. Ka's exile, the then Governor Lord Wellington had indeed passed orders to banish the leader but the Justice party led by Theagaraya intervened and submitted resignation in protest and the order was withdrawn as a result.

After the explanation, Hon. Speaker disallowed the motion as found no breach of privilege involved, in the matter.

(7) On the 30th April, 1993, Hon Speaker referred to the Committee of Privileges the notice of privilege motion raised by Thiru Kumari Ananthan in the House on the 9th February '93 against the Tamil Daily 'Dinakaran' for having published expunged portion of the proceedings of the House, as the Editor had contended in response to the clarification sought for by him, that a bar on publishing expunged portions of the proceedings could be relevant only in a monarchical system of Govt., and would not be in consonance with the spirit of the Constitution.

Rejecting the reply of the Editor, Hon. Speaker said that until the privileges of the Legislature are codified the pattern laid down by the British Parliamentary Practice held good for the Tamil Nadu Assembly. The response of the newspaper was amusing and it had shown scant respect for the constitutional tenets expressed by Dr. Ambedkar and appeared to be unwilling to recognise the sovereignty of the Legislature Hence, under Rule 226 of the Tamil Nadu Legislative Assembly Rules he referred the matter suo motto to the Committee of Privileges for its examination and report.

### **XVIII. NAMING AND WITHDRAWAL OF MEMBERS.**

(i) On the 12th March 1993, Hon. Speaker named Thiruvallargal S. Peter Alphones, C. Gnanasekaran, K. Selvaraj and S. Puratchimani and asked them to withdraw from the House. When they refused to do so, the Marshal was called in and the Members were evicted out of the House.

(2) On the 29th March 1993, Hon. Speaker named Dr. A. Chellakumar, Thiruvallargal C. Gnanasekaran, S. Puratchimani, B. Ranganathan for persistently defying and threatening the chair. When they refused to withdraw, the Marshal and Watch and Ward were called in and the Members were evicted out of the House. As the two Members, viz., Thiru. C. Gnanasekaran and B. Ranganathan were named for the second time during the current session. Hon. Speaker declared that the above two, Members shall remain suspended for the remainder of the session under Rule 120 of the Assembly Rules.

(3) On the 1st April, 1993, Hon. Speaker named Dr. D. Kumaradas for continuously disturbing the proceedings of the House and asked him to withdraw from the House. The Member withdrew from the House. Hon. Speaker thereafter announced that Dr. D. Kumaradas, shall remain absent himself for the remainder of the session under Rule 120 of the Tamil Nadu Legislative Assembly Rules as it was the second naming of the Member.

(4) On the 1st April, 1993, Hon. Speaker named Thiru Elamvazhuthi for disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was whisked away from the House.

(5) On the 2nd April 1993, Hon. Speaker named Thiru Elamvazhuthi for continuously defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House. Hon. Speaker thereafter announced that Thiru Elamvazhuthi shall remain absent for the remainder of the session under Rule 120 of the Assembly Rules as it was the second naming of the Member.

(6) On the 8th April 1993, Hon. Speaker named Thiru S. Thirunavukkarasu for persistently disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

(7) On the 8th April 1993, Hon. Speaker announced in the House on the advice of the Hon. Chief Minister that he is withdrawing his order against Thiruvallargal C. Gnanasekaran, B. Ranganathan, Elamvazhuthi and Dr. D. Kumaradas to absent themselves from the service of the House and permit them to participate in the proceedings of the House with effect from the 8th April 1993 onwards.

(8) On the 20th April, 1993, Hon. Speaker named Thiru S. Thirunavukkarasu, for continuously defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

(9) On the 21st April, 1993, Hon. Speaker named Thiru S.R. Balasubramoniyam, Leader of the Opposition and the Members of the Indian National Congress then present in the House and asked them to withdraw from the House for persistently obstructing the proceedings of the House during Question Hour. When they refused to do so, the Marshal and Watch and Ward were called in and the Leader of Opposition and some members were bodily lifted out of the House, and others were whisked away from the House.

On the same day, Hon. Speaker named Thiru Elamvazhuthi for disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was physically removed from the House.

Hon. Speaker also named S. Thirunavukkarasu for addressing the chair in a highly objectional language and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the member was evicted out of the House.

Thereupon, Hon. Speaker named Thiruvallargal G. Palanisamy and V. Thambusamy for persistently obstructing the proceedings of the House and asked them to withdraw from the House. When they refused to do so, the Marshal was called in and the Members were whisked away from the House.

(10) On the 27th April, 1993, Hon. Speaker named Thiru Elamvazhuthi for disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(11) On the 28th April, 1993, Hon. Speaker named Thiru S.R. Balasubramoniyam, Leader of the Opposition and other Members of the Congress for shouting in the House disturbing the proceedings and asked them to withdraw from the House. When they refused to do so, the Marshal and Watch and ward were called in and the Members were evicted out of the House.

Thereafter, Hon. Leader of the House suggested that as it has become a regular feature of the Congress Members to disturb the proceedings of the House, some concrete steps should be taken under the Rules to protect the dignity of the House, Hon. Speaker ordered that as the Congress Members have been named twice in this session, as per rule 121 of the Assembly Rules they should absent themselves from the sittings of the House for the remainder of the session.

(12) On the 29th April, 1993 Hon. Speaker named Thiru Elamvazhuthi for consistently interrupting the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

Thereafter, Hon. Speaker ordered that Thiru Elamvazhuthi shall remain absent for the rest of the session under Rule 120 of the Assembly Rules as he has been named thrice in this session.

### **XIX. NAMING AND SUSPENSION OF MEMBERS**

(1) On the 29th March, 1993, Hon. Speaker named Thiru R. Thamaraiikkani for his disorderly conduct inside the House and asked him to withdraw from the House. Thereafter a motion was moved by Hon. Leader of the House under Rule 121 of the Assembly suspending the Member for one week which was adopted by the House.

(2) On the 31st March, 1993, Hon. Speaker informed the House about the arrest of Thiru R. Thamaraiikkani in connection with the assault on the Congress member Thiru R. Eswaran in the Legislators Hostel complex on the Tuesday night.

Hon. Chief Minister thereupon explained the Government version that Thiru R. Eswaran had lodged a complaint with the police station at the Government Estate alleging that Thiru R. Thamaraiikkani had assaulted him around 9.45 p.m. on Tuesday. On getting the information she ordered the arrest of Thiru R. Thamaraiikkani and he was taken into custody in the early hours of Wednesday morning and that the case was under investigation.

Thiru S. Thirunavukkarasu, Thiru C.K. Tamilarasan, Thiru V.P. Chandrasekar and Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance and Leader of the House and several others demanded stringent action against Thiru R. Thamaraiikkani as he continued to indulge in such acts as to bring disrepute to the House.

Hon. Speaker also concurred with the sentiments. On a motion moved by the Hon. Leader of the House under Rule 121 (2), Thiru R. Thamaraiikkani was suspended from the service of the House for the remainder of the session.

Hon. Speaker also ordered that Thiru R. Thamaraiikkani should also vacate his room from the Legislator's Hostel.

### **XX. PERSONAL EXPLANATION UNDER RULE 109**

On the 21st April, 1993, Thiru M. Thennavan made a Personal explanation under Rule 109 of the Assembly Rules that he did not mean any disrespect to the family members of any Opposition party leader while participating in the discussion in the House on 20th April 1993 on the Demands for Grants viz. State Excise, Police and Fire Services under the Control of Hon. Chief Minister.

## XXI. FELICITATIONS

(1) On the 12th March, 1993, Hon. Speaker complimented the Hon. Minister for Finance on behalf of the House for having read the longest ever Budget Speech for more than three hours in the Tamil Nadu Legislative Assembly.

(2) On the 19th April, 1993, Hon. Speaker paid compliments to Hon. Thiru S. Nagoor Meeran, Minister for Rural Industries, the youngest among the Council of Ministers for having replied to the discussion on the Demands for grants relating to his Department within the stipulated time.

## XXII. ANNOUNCEMENTS

(1) On the 8th April, 1993, Hon. Speaker announced in the House that Dr. Kumaradas has failed to produce the necessary documents for recognition of his party as Janata Dal (Kamaraj) and therefore declared him an "Unattached" Member.

(2) On the 22nd April, 1993, Hon. Speaker announced in the House that on the basis of the complaint filed with the approval of the House for assaulting the Watch and Ward staff, Thiruvallargal C. Gnanasekaran and Elamvazhuthi were arrested and brought to the Fort St. George Police Station where they were asked to go on their own surety. But they refused to move out and wanted that they be sent to jail.

Sometimes later, Hon. Speaker announced that the above two M.L.A.'s were produced before the VIII Metropolitan Magistrate, George Town who ordered their release.

He also told the House that the police are vigorously searching another M.L.A. Thiru P.V. Rajendran.

(3) On the 23rd April, 1993, Thiru P.V. Rajendran came to the House and wanted to make a submission. Hon. Speaker told him that the police is in search of him and that as a good citizen he should surrender before the police.

Sometime later, Hon. Speaker announced that Thiru P.V. Rajendran was arrested.

(4) On the 29th April, 1993, Hon. Speaker announced with the approval of the House, that the consideration and passing of the Madras University and the Madurai Kamaraj University (Amendment) Bill, 1993. (L.A. Bill No. 11 of 1993) will be taken up for consideration and passing in the House on the 30th April 1993.

(5) On the 30th April, 1993, Hon. Speaker announced in the House that in pursuance of the motion adopted by the House, warrant would be issued to secure the arrest of Thiru R. Vetricondan, the D.M.K. activist and lodge him in Central Prison.

(6) On the 30th April, 1993, Hon. Speaker announced in the House soon after the passing of the unlisted Bill, viz., The Tamil Nadu Manual Workers (Regulation of Employment and Conditions of work) Amendment Bill, 1993 (L.A. Bill No. 27 of 1993) that the Bill should be treated as a May Day Gift to the working class by the Government.

### **XXIII. CRIMINAL PROCEEDING AGAINST MEMBERS.**

On the 21st April, 1993, Hon. Speaker with the approval of the House requested Hon. Chief Minister and the Government that necessary criminal proceedings be initiated against Thiru P.V. Rajendran, Thiru G. Gnanasekaran and Thiru Elamvazhuthi for physically assaulting the Watch and Ward when they were performing the unpleasant duties of removing the Members from the House on the directions of Hon. Speaker.

This is the first time in the history of the Tamil Nadu Legislature, when the House agreed to file criminal charges against the Members.

### **XXIV OVERNIGHT STAY OF MEMBERS INSIDE THE HOUSE AFTER THE ADJOURNMENT.**

For the first time in the history of the Tamil Nadu Legislative Assembly, some Members of the Indian National Congress and Dr. D. Kumaradas, Thiru Elamvazhuthi, Thiru V. Thambusamy and Thiru G. Palanisamy stayed inside the House after the House has been adjourned for the day by the Hon. Speaker and refused to move out of the House demanding apology from the Member of a ruling party for his unsavory remarks against Thiru S. Thirunavukkarasu.

They refused to move out of the House in spite of several requests made by the Marshal and said that they will remain inside the House the whole night. Thereafter lights and fans were put on and the A/C facilities were provided. Refreshments and night tiffin were also arranged, but the Members refused to take them.

As a consequence of this, Hon. Speaker, Hon. Deputy Speaker, Secretary, the Joint Secretaries, and Officers and Staff of Bills and Questions Sections the Watch and Ward were also directed to remain in Office. The whole drama came to end at 10.00 A.M. on the 21st April, 1993, when the days' proceedings started (For further details see under the Chapter Naming and withdrawal of Members).

### **XXV. ELECTIONS TO STATULTORY BODIES.**

(1) On the 29th April, 1993, Hon. Speaker announced that the following Members have been duly elected to the Senate of the Annamalai Univeristy:

1. Dr. (Tmt) V.Saroja
2. Thiru S.Asaimani
3. Thiru S.Alagiri

(2) On the 29th April, 1993 Hon. Speaker announced that the following Members have been duly elected to the State Library Committee.

Thiru K. Munivenkatappan.

(3) On the 29th April, 1993, Hon. Speaker announced that the following Member has been duly elected to the Board of Management of Tamil Nadu Veterinary and Animal Sciences University:

Thiru M.Govindarajulu

## **XXVI. CONSTITUTION OF COMMITTEES.**

The following Committees were constituted for the year 1994-94 on the dates noted against each;-

1. Committee on Estimates	30th April 1993.
2. Committee on Public Accounts	30th April 1993.
3. Committee on Public Undertakings	30th April 1993.
4. Committee of Privileges	30th April 1993
5. Business Advisory Committee	21st May 1993.
6. Committee on Rules	26th May 1993.
7. Committee on Delegated Legislation	26th May 1993.
8. House Committee	26th May 1993.
9. Committee on Government	26th May 1993.
Assurances	
10. Committee on Petitions	26th May 1993.
11. Committee on Papers Laid on the Table	26th May 1993.
12. Library Committee	26th May 1993.

The names of Members of the above Committee are given in Appendix.

**XXVII. PRESENTATION OF COMMITTEE REPORTS.**

During the period, 124 Reports were presented to the House by the Committees of Legislature as detailed below--

<i>Serial Number</i> (1)	<i>Serial number and name of report</i> (2).	<i>Date of Presentation.</i> (3)
1.	Ninety-Sixth Report of the Committee on Public Undertakings.	16th March 1993.
2.	Ninety-Seventh Report of the Committee on Public Undertakings.	16th March 1993.
3.	Ninety-Eighth Report of the Committee on Public Undertakings.	16th March 1993.
4.	Ninety-Ninth Report of the Committee on Public Undertakings.	16th March 1993.
5.	Hundredth Report of the Committee on Public Undertakings.	16th March 1993.
6.	One Hundred and first Report of the Committee on Public Undertakings.	16th March 1993.
7.	One hundred and second Reports of the Committee on Public Undertakings.	16th March 1993.
8.	Eighth Report of the Committee on Delegated Legislation.	16th March 1993.
9.	Eighty-third Reports of Committee on Public Accounts.	17th March 1993.
10.	Eighty-fourth Report of the Committee on Public Accounts.	17th March 1993.
11.	Eighty-fifth Report of the Committee on Public Accounts.	17th March 1993.
12.	Eighty-sixth Report of the Committee on Public Accounts.	17th March 1993.
13.	Eighty-seventh Report of the Committee on Public Accounts.	17th March 1993.

<i>Serial Number</i> (1)	<i>Serial number and name of report</i> (2).	<i>Date of Presentation.</i> (3)
14.	Eighty-eighth Report of the Committee on Public Accounts.	17th March 1993.
15.	Eighty-ninth Report of the Committee on Public Accounts	17th March 1993
16	Seventh Report of the Committee on Government Assurances.	17th March 1993
17	Eighth Report of the Committee on Estimates.	23rd March 1993.
18	Ninetieth Report of the Committee on Public Accounts.	23rd March 1993.
19	Ninety-first Report of the Committee on Public Accounts.	23rd March 1993.
20	Ninety-second Reports of Committee on Public Accounts.	23rd March 1993.
21	Ninety-third Report of the Committee on Public Accounts.	23rd March 1993.
22	Ninety-fourth Report of the Committee on Public Accounts.	23rd March 1993.
23	One hundred and Third Report of the Committee on Public Undertakings.	31st March 1993.
24	One Hundred and Fourth Report of the Committee on Public Undertakings.	31st March 1993.
25	One hundred and Fifth Report of the Committee on Public Undertakings.	31st March 1993.
26	One hundred and Sixth Report of the Committee on Public Undertakings.	31st March 1993.
27	One hundred and Seventh Report of the Committee on Public Undertakings.	2nd April 1993.
28	One hundred and Eighth Report of the Committee on Public Undertakings.	2nd April 1993.

<i>Serial Number</i> (1)	<i>Serial number and name of report</i> (2).	<i>Date of Presentation.</i> (3)
29	Eleventh Report of the Committee on Papers Laid on the Table.	2nd April 1993.
30	Twelfth Report of the Committee on Papers Laid on the Table.	2nd April 1993.
31	One hundred and Ninth Report of the Committee on Public Undertakings	8th April 1993
32	Thirteenth Report of the Committee on Papers Laid on the Table.	12th April 1993.
33	Fourteenth Report of the Committee on Papers Laid on the Table.	12th April 1993.
34	Fifteenth Report of the Committee on Papers Laid on the Table.	12th April 1993.
35	Ninety-Fifth Report of the Committee on Public Accounts.	13th April 1993.
36	Ninety-Sixth Report of the Committee on Public Accounts.	13th April 1993.
37	Ninety-Seventh Report of the Committee on Public Accounts.	13th April 1993.
38	Ninety-Eight Report of the Committee on Public Accounts.	13th April 1993.
39	Ninety-Ninth Report of the Committee on Public Accounts.	13th April 1993.
40	Hundredth Report of the Committee on Public Accounts.	13th April 1993.
41	Eighth Report of the Committee on Government Assurances.	13th April 1993.
42	One hundred and First Report of the Committee on Public Accounts.	16th April 1993.

<i>Serial Number</i> (1)	<i>Serial number and name of report</i> (2).	<i>Date of Presentation.</i> (3)
43	One hundred and Second Report of the Committee on Public Accounts	16th April 1993.
44	One Hundred and Third Report of the Committee on Public Accounts.	16th April 1993.
45	One hundred and Fourth Report of the Committee on Public Accounts.	16th April 1993.
46	One hundred and Fifth Report of the Committee on Public Accounts.	16th April 1993.
47	One hundred and Sixth Report of the Committee on Public Accounts	16th April 1993
48	Thirteenth Report of the Committee on Petitions	16th April 1993
49	Sixteenth Report of the Committee on Papers Laid on the Table.	20th April 1993.
50	Seventeenth Report of the Committee on Papers Laid on the Table.	20th April 1993.
51	Eighteenth Report of the Committee on Papers Laid on the Table.	20th April 1993.
52	Nineteenth Report of the Committee on Papers Laid on the Table.	20th April 1993.
53	Ninth Report of the Committee on Government Assurances.	22nd ;April 1993.
54	One hundred and Tenth Report of the Committee on Public Undertakings.	23rd April 1993.
55	One hundred and Eleventh Report of the Committee on Public Undertakings.	23rd April 1993.
56	One hundred and Twelfth Report of the Committee on public undertakings.	23rd April 1993.
57	One hundred and Thirteenth Report of the committee on Public Undertakings	23rd April 1993.

<i>Serial Number</i> (1)	<i>Serial number and name of report</i> (2).	<i>Date of Presentation.</i> (3)
58	One hundred and Fourteenth Report of the Committee on Public Undertakings	23rd April 1993.
59	One hundred and Fifteenth Report of the Committee on Public Undertakings.	23rd April 1993.
60	One hundred and Sixteenth Report of the Committee on Public Undertakings	23rd April 1993.
61	One Hundred and Seventeenth Report of the Committee on Public Undertakings.	23rd April 1993.
62	One hundred Eighteenth Report of the Committee on Public Undertakings.	23rd April 1993.
63	Fourteenth Report of the Committee on Petitions.	23rd April 1993.
64.	Fifteenth Report of the Committee on Petitions.	23rd April 1993.
65.	Sixteenth Report of the Committee on Petitions.	23rd April 1993
66	Seventeenth Report of the Committee on Petitions.	23rd April 1993.
67.	Twentieth Report of the Committee on Papers Laid on the Table.	23rd April 1993.
68.	Twenty-First Report of the Committee on Papers Laid on the Table.	23rd April 1993.
69	Twenty-Second Report of the Committee on Papers Laid on the Table.	23rd April 1993.
70	Twenty-Third Report of the Committee on Papers Laid on the Table.	23rd April 1993.
71.	Twenty-Fourth Report of the Committee on Papers Laid on the Table.	23rd April 1993.
72	Twenty-Fifth Report of the Committee on Papers Laid on the Table	23rd April 1993.

<i>Serial Number</i> (1)	<i>Serial number and name of report</i> (2).	<i>Date of Presentation.</i> (3)
73	Ninth Report of the Committee on Estimates.	26th April 1993.
74.	Tenth Report of the Committee on Estimates.	26th April 1993.
75	Eleventh Report of the Committee on Estimates.	26th April 1993.
76	Twenty Sixth Report of the Committee on Papers Laid on the Table.	26th April 1993.
77	Twenty Seventh Report of the Committee on Papers Laid on the Table.	26th April 1993.
78	Twenty Eighth Report of the Committee on Papers Laid on the Table.	26th April 1993.
79.	Twenty Ninth Report of the Committee on Papers Laid on the Table.	26th April 1993.
80	Thirtieth Report of the Committee on Papers Laid on the Table.	26th April 1993.
81	Thirty-first Report of the Committee on Papers Laid on the Table.	26th April 1993.
82	Eighteenth Report of the Committee on Petitions.	27th April 1993.
83	Nineteenth Report of the Committee on Petitions	27th April 1993.
84	Twentieth Report of the Committee on Petitions.	27th April 1993.
85	Twenty-first Report of the Committee on Petitions.	27th April 1993.
86	Hundred and Seventh Report of the Committee on Public Accounts.	28th April 1993.
87	Hundred and Eighth Report of the Committee on Public Accounts.	28th April 1993.

<i>Serial Number</i> (1)	<i>Serial number and name of report</i> (2).	<i>Date of Presentation.</i> (3)
88	Hundred and Ninth Report of the Committee on Public Accounts.	28th April 1993.
89.	Hundred and Tenth Report of the Committee on Public Accounts.	28th April 1993.
90	Hundred and Eleventh Report of the Committee on Public Accounts.	28th April 1993.
91.	Hundred and Eleventh Report of the Committee on Public Accounts.	28th April 1993.
92	Twelfth Report of the Committee on Estimates.	29th April, 1993.
93	Thirteenth Report of the Committee on Estimates	29th April, 1993.
94	Hundred and Nineteenth to hundred and Fortieth Reports of the Committee on Public Undertakings.	29th April, 1993.
95	Report of the Committee of Privileges	29th April, 1993.
96	Report of the Committee of Privileges	29th April, 1993.
97.	Hundred and Thirteenth Report of Committee on Public Accounts.	30th April, 1993.
98	Hundred and Fourteenth Report of the Committee on Public Accounts	30th April, 1993.
99	Hundred and Fifteenth Report of the Committee on Public Accounts	30th April, 1993.
100	Hundred and Sixteenth Report of the Committee on Public Accounts.	30th April, 1993.
101	Hundred and Seventeenth Report of the Committee on Public Accounts	30th April, 1993.
102	Report of the Committee of Privileges	30th April, 1993.
103	Report of the Committee of Privileges	30th April, 1993.

**XXIX. PAPERS LAID ON THE TABLE OF THE HOUSE**

During the period, 366 papers were laid on the Table of the House the details of which are given below ;-

A. Statutory Rules and Orders	..	..	..	..	119
B. Reports, Notifications and the other Papers				..	247
			Total	..	<hr/> 366 <hr/>

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## ANNEXURE

<i>Demand number</i>	<i>Name</i>	<i>Date of Discussion</i>
(1)	(2)	(3)
18	Medical	22nd March 1993.
19	Public Health	22nd March 1993.
32	Housing	23rd; March 1993.
33	Urban Development	29th March 1993 (Reply)
11	District Administration	29th March 1993.
1	Land Revenue Department	29th March 1993.
4	General Sales Tax and other Taxes and Duties Administration.	29th March 1993.
5	Stamp-Administration	30th March 1993(Reply).
6	Registration	30th March 1993 (Reply)
40	Relief on Account of Natural Calamities	30th March 1993 (Reply)
43	Stationery and Printing	30th March 1993 (Reply)
44	Compensation and Assignment	30th March 1993 (Reply)
10	Milk Supply Schemes	30th March 1993 and
23	Co-operation	31st March 1993.
34	Civil Supplies	31st March 11993.
17	Education	31st March 1993 (Motion moved.) 1st April 1993.
51	Tamil Development Culture	31st March, 1993, (Motion moved) 1st April 1993.
46	Information and Film Technology	2nd April 1993.
50	Tourism	2nd April 1993.

<i>Demand number</i> (1)	<i>Name</i> (2)	<i>Date of Discussion</i> (3)
3	Motor Vehicles-Acts Administration	6th April 1993.
39	Road Transport Services and Shipping	6th April 1993.
44	Forest Department	6th April 1993.
57	Capital Outlay on Road Transport Services and Shipping.	6th April 1993.
58	Capital Outlay on Forest	6th April 1993.
24	Industries	7th April 1992 and 8th April 1993.
53	Capital Outlay on Industrial Development	7th April 1992 and 8th April 1993.
35	Irrigation	12th April 1993 & 13th April 1993
36	Public Works Buildings	12th April 1993 and 13th April 1993.
37	Public Works-Establishment and Tools and Plant.	12th April 1993 and 13th April 1993.
38	Roads and Bridges	12th April 1993 and 13th April 1993.
54	Capital Outlay on Irrigation	12th April 1993 and 13th April 1993.
55	Capital Outlay on Public Works Buildings	12th April 1993 and 13th April 1993.
56	Capital Outlay on Roads and Bridges	12th April 1993 and 13th April 1993.
12	Administration of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959	13th and 15th April 1993.

<i>Demand number</i>	<i>Name</i>	<i>Date of Discussion</i>
(1)	(2)	(3)
21	Fisheries	15th April 1993.
31	Welfare of the Backward Classes, Most Backward Classes and Denotified Communities	15th April 1993.
26	Khadi and Village Industries	15th April 1993.(evening)
47	Rural Industries	15th April 1993. (evening)
59	Capital Outlay on Rural Industries	15th April 1993. (evening)
27	Rural Development	19th April 1993.
48	Water Supply	19th April 1993.
49	Municipal Administration	19th April 1993.
30	Welfare of the Scheduled Tribes and Castes etc.	19th and 20th April 1993.
2	State Excise Department	20th April 1993 and 21st April 1993.
15	Police	20th April 1993 and 21st April 1993.
16	Fire Services	22nd April 1993(Reply)
20	Agriculture	22nd April 1993 (Reply)
52	Capital Outlay on Agriculture	22nd April 1993.
22	Animal Husbandry	22nd April 1993.
13	Administration of Justice	23rd April 1993.
14	Jails (Morning)	23rd April 1993.
28	Labour including Factories (Evening)	23rd April 1993.
29	Social Welfare (Morning)	26th April 1993.
25	Handlooms and Textiles (Evening)	26th April 1993.

<i>Demand number</i>	<i>Name</i>	<i>Date of Discussion</i>
(1)	(2)	(3)
9	Head of State, Ministers and Head Quarters Staff.	27th April 1993.
7	State Legislature	27th April 1993.
8	Elections	27th April 1993.
41	Pensions and other Retirement Benefits	27th April 1993.
42	Miscellaneous	27th April 1993.
60	Miscellaneous Capital Outlay	27th April 1993.
61	Loans and Advances by the State Government.	27th April 1993.

**APPENDIX**

**COMMITTEE ON ESTIMATES**  
(Constituted on the 30th April 1993)

**Chairman**

1, Thiru V.P. Chandrasekar.

**Members**

2. Hon. Dr. V.R. Nedunchezhiyan,  
Minister for Finance (Ex-Officio)

3. Thiru M. Sundaradoss, Chairman,  
Committee on Public Accounts (Ex-Officio)

4. Thiru K. Munivenkatappan, Chairman,  
Committee on Public Undertakings (Ex-Officio)

5. Thiru S. Arumugam

6. Thiru S. Rajaraman

7. Thiru R. Eramanathan

8. Thiru Tmt. K. M. Kalaiselvi

9. Thiru E. Sampath

10. Thiru A. K. Srinivasan

11. Thiru V.M. Subramaniam

12. Thiru R. Thangarasu

13. Thiru S. M. Dorai

14. Thiru G. Palanisamy

15. Thiru K. Palaniammal

16. Thiru V. Periyasamy

17. Thiru C. Perumal

18. Thiru V.G. Manimegalai

19. Thiru B. Ranganathan

**COMMITTEE ON PUBLIC ACCOUNTS**  
(Constituted on the 30th April 1993)

**Chairman**

1. Thiru M. Sundaradoss.

**Members**

2. Dr. V.R. Nedunchezhiyan,  
Minister for Finance (Ex-Officio)
3. Thiru V.P. Chandrasekar, Chairman Committee on Estimates (Ex-Officio)
4. Thiru K. Munivenkatappan, Chairman Committee on Public  
Undertakings (Ex-Officio)
5. Thiru A. Arivalagan
6. Tmt. Lata Priyakumar
7. Thiru M.S.M. Ramachandran
8. Thiru C. Krishnan
9. Thiru M. Govindarajulu
10. Tmt. R. Shyamala
11. Dr. M. Seeniammal
12. Thiru V. Thambusamy
13. Thiru N.S. Palanisami
14. Thiru M. Polur Varadhan
15. Dr. S. Manimegalai
16. Thiru E. Ravikumar
17. Thiru M. Venkatarama Reddy
18. Thiru T. Vedyappan
19. Thiru D. Veliah

**COMMITTEE ON PUBLIC UNDERTAKINGS**  
(Constituted on the 30th April 1993)

**Chairman.**

1. Thiru K. Munivenkatappan.

**Members**

2. Thiru V. P. Chandrasekar,  
Chairman Committee on Estimates  
(Ex-Officio)
3. Thiru M. Sundaradoss,  
Chairman Committee on Public Accounts  
(Ex-Officio)
4. Thiru R. Kodimari
5. Thiru D. Sudarsanam
6. Thiru A.K.C. Sundaravel
7. Tmt. S. Sundarambal
8. Selvi L. Sulochana
9. Thiru C. K. Thamizharasan
10. Tmt. B. Nirmala
11. Tmt. K. Panjavarnam
12. Thiru U. Balaraman
13. Thiru A. Pappasundaram
14. Thiru S. Puratchimani
15. Dr. V. Purushothaman
16. Thiru E. T. Ponnuvelu
17. Thiru C. D. Varadharajan
18. Thiru S.R. Jayaraman

**COMMITTEE OF PRIVILEGE**  
(Constituted on the 30th April 1993)

**Chairman**

1. Hon. Prof K. Ponnuusamy, Deputy Speaker.

**Members**

2. Hon. Dr. V.R. Nedunchezhiyan  
Leader of the Opposition (Ex-Officio)
3. Thiru S.R. Balasubramoniyam  
Leader of the Opposition (Ex-Officio)
4. Thiru S. Anbalagan
5. Thiru S. Andi Tower
6. Thiru .S. Gandhirajan
7. Dr. K. Gopal
8. Thiru R. Singaram
9. Thiru J. Balagangadharan
10. Thiru. M.K. Balan
11. Thiru P. Ponnusamy
12. Thiru S. Peter Alphonse
13. Thiru K.R. Muruganandam
14. Thiru T.M. Rangarajan
15. Thiru K.P. Raju
16. Thiru D. Janardhanan
17. Thiru S. Jayakumar

**BUSINESS ADVISORY COMMITTEE**

(Constituted on the 21st May 1993)

**Chairman**

1. Hon. Thiru Sedepatti R. Muthiah - Speaker.

**Members**

2. Hon. Dr. Jayalalitha, (Chief Minister)
3. Hon. Dr. V.R. Nedunchezhiyan,  
Minister for Finance (Leader of the House)
4. Hon. Thiru K.A. Krishnasamy, Minister of Law
5. Hon. Thiru S.D. Somasundaram, Minister for Revenue
6. Hon. Thiru S. Muthusamy, Minister for Health.
7. Hon. Deputy Speaker.
8. Thiru S.R. Balasubramoniyam, Leader of Opposition
9. Thiru S. Jayakumar, Chief Government Whip.
10. Thiru M. Sundaradoss.
11. Thiru A. Selvarasan
12. Thiru S. Ramachandran
13. Thiru V. Thumbusamy
14. Thiru S. Thirunavukkarasu.
15. Thiru G. Palanisamy.
16. Thiru S. Andi Thevar.
17. Thiru C.K. Thamizharasan.

**COMMITTEE ON RULES**  
(Constituted on the 26th May, 1993)

**Chairman**

1. Hon. Thiru Sedapatti R. Muthiah, Speaker.

**Members**

2. Hon. Dr. V.R. Nedunchezhiyan,  
Minister for Finance (Leader of House)
3. Hon. Thiru K.A. Krishnasamy, Minister for Law.
4. Hon. Prof. K. Ponnusamy, Minister for Education.
5. Hon. Deputy Speaker.
6. Thiru S.R. Balasubramoniyam, Leader of Opposition.
7. Thiru S. Jayakumar, Chief Government Whip.
8. Thiru K. Chinnasamy,
9. Dr. S.S.R. Eramadas
10. Dr. M. Karuppusamy.
11. Thiru K.P. Munusamy.
12. Thiru K.R. Ramasamy Ambalam.
13. Dr. J. Parandhaman.
14. Thiru S. Ramachandran.
15. Thiru T. Rathinavel
16. Dr. A. Sridharan.
17. Thiru P.R.S. Venkatesan.

**COMMITTEE ON DELEGATED LEGISLATION**  
(Constituted on the 26th May 1993)

**Chairman**

1. Thiru S. Gandhirajan

**Members**

2. Thiru R.D. Aranganathan
3. Dr. Tmt Beatrix, D' Souza.
4. Thiru P. Dharamalingam.
5. Thiru C. Gnanasekaran.
6. Dr. M. Kalirajan
7. Tmt N. Kanagavalli
8. Thiru H.M. Raju
9. Thiru Sanjay Ramaswamy
10. Thiru T. Sezhian
11. Thiru K. Singaram
12. Thiru K. Sivasubramanian,

**HOUSE COMMITTEE**  
(Constituted on the 26th May 1993)

**Chairman**

1. Thiru V.K. Chinnasamy

**Members**

2. Thiru M.M.S. Abul Hassan
3. Thiru S. Annamalai
4. Dr. S. Arokiyasamy
5. Thiru K.K. Chinnappan
6. Thiru K. Dharamalingam
7. Thiru V. Gopalakrishan
8. Thiru V. Kannan
9. Thiru C. Kulandaivelu
10. Dr. D. Kumaradas
11. Selvi G. Malliga
12. Thiru R. Murugaiahpandian
13. Tirumathi R. Pandiammal
14. Thiru M. Periyaveeran
15. Thiru K.R. Raju
16. Thirumathil A.T. Saraswathi
17. Thiru R. Singaram
18. Dr.S. Sundararaj

**COMMITTEE ON GOVERNMENT ASSURANCES**  
(Constituted on the 26th May 1993)

**Chairman**

1. Thiru S. Daniel Raj

**Members**

2. Thiru K. Balasubramanian
3. Thiru K. Chinnasamy.
4. Thiru A. Deivanayagam
5. Thirumathil J. Logambal
6. Thiru Theni V. Panneerselvam
7. Thiru S.X. Rajamannar
8. Thiru K. Rasan Babu alias Thanigai Babu
9. Thiru T. Sathiah
10. Thiru K. Srinivasan
11. Thiru K. Srinivasan
12. Dr. P. Veerapandiyan.

**COMMITTEE ON PETITIONS**  
(Constituted on the 26th May 1993)

**Chairman**

1. Thiru S. Jayakumar

**Members**

2. Thiru T.K. Radhakrishnan
3. Thiru. R. Puthunainar Athithan
4. Thirumathi K. Maria-Mul-Asia
5. Dr. Jaison Jacob
6. Thiru T. Moorthy
7. Dr. Tmt. V. Saroja
8. Thiru M.G. Sekar
9. Thiru K. Kandasamy.
10. Thiru R. Palanisamy
11. Thiru S.V. Shanmugan.

**LIBRARY COMMITTEE**  
(Constituted on the 26th May, 1993)

**Chairman**

1. Hon. Thiru R. Muthiah, Speaker.

**Members**

2. Thiru M. Poorasamy
3. Dr. E. Ramakrishnan
4. Thiru Mohamed Asif
5. Thiru A. T. Chellasamy
6. Thiru K.R. Muruganandam
7. Thiru K. Thangamuthu
8. Thiru V. Subramanian
9. Tmt. A.S. Ponnammal
10. Thiru M. Andi Ambalam.

**COMMITTEE ON PAPERS LAID ON THE TABLE**  
(Constituted on the 26th May, 1993)

**Chairman**

1. Thiru R.Appu Nadesan

**Members**

2. Thiru N.R.Rajendiran
3. Thirumathi Karpagam Ilango
4. Thiru K.P.Manivasagam
5. Thiru S.Shanumganathan
6. Thiru V.N.Subramanian
7. Dr. M.P.Sekaer
8. Thiru J.Panneer Selvam
9. Thiru M.K.Sundaram
10. Thiru M.Dhanapal
11. Thiru K.Selvaraj

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